

both of wheat from 4000 tons to 6000 tons and of rice from 25,000 tons to 50,000 tons.

**Shri Eswara Reddy:** May I know whether there are any permanent famine relief proposals under the consideration of Government and if so, what are they?

**Shri B. R. Bhagat:** We give assistance when the State Government asks for it. There are definite rules for giving relief. Primarily it is the concern of the State Government to come to us for relief. We provide it under the rules. We have very definite rules.

**Shri Nambiar:** May I know whether the Central Government are at all aware that there are famine conditions in Rayalaseema area and whether it has been brought to the notice of the Central Government?

**Mr. Speaker:** At least now they are aware.

**Shri B. R. Bhagat:** As I said, the Andhra Pradesh Government did not write to us and has not asked for any help. How are we to know about it? The hon. Member may say that.

**Shri Nambiar:** Such a big famine . . .

**Mr. Speaker:** He can ask his counterpart in the State. They should move the State.

**Shri Inder J. Malhotra:** May I know the main causes of this famine, whether it is due to drought or any other reason? May I know why these crop failures are there?

**Shri B. R. Bhagat:** The hon. Member wants to know the causes of the famine. I have no information about that.

**Mr. Speaker:** Next question.

**Shri Inder J. Malhotra:** The Minister of Food and Agriculture is here. He can answer it.

**Mr. Speaker:** Order, order. I have called the next question.

### Free Mid-day Meals for New Delhi School Children

\*1284. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether some arrangements have been made to provide free mid-day meals for 30,000 school children studying in the New Delhi Municipal Committee Schools; and

(b) if so, details thereof?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramchandran):** (a) Yes, Sir.

(b) It is proposed to distribute milk which is received as a gift from UNICEF. About 70,000 children would be covered. The requirements of milk powder are estimated at about one million pounds and the annual recurring cost of the scheme is estimated at Rs. 3 lakhs. The scheme is now being finalised and is proposed to be introduced with effect from the current academic year.

**Shri D. C. Sharma:** May I know the approximate value of the milk powder which will be given to us by the UNICEF?

**Shrimati Soundaram Ramchandran:** They will be giving us one million lbs. of milk powder. The exact value is not given.

**Shri D. C. Sharma:** May I know why Government require Rs. 3 lakhs for the distribution of this milk powder to these children in the Delhi schools?

**Shrimati Soundaram Ramchandran:** The reconstituted milk has to be distributed for nearly 70,000 children in various schools. We have to appoint enough number of personnel such as supervisors, upper division clerks and others. We have also to have storage facilities. Then, some small honorarium has to be given to peons or to any other volunteers for reconstituting the milk powder and distributing it. Sugar, fuel and other things have

also been provided for within this sum of Rs. 3 lakhs.

**Shri Vasudevan Nair:** From the statement I find that 70,000 children would be covered by the scheme. May I know the total number of students to be covered, and if there is any gap, how Government propose to fill that gap?

**Shrimati Soundaram Ramachandran:** The gap is roughly 70,000. The other children are already covered. So, this scheme will cover all the children in the schools in Delhi.

**Shri P. Kunhan:** May I know whether any financial assistance has been given to the other States also for this purpose?

**Shrimati Soundaram Ramachandran:** Yes, in other States also, similar schemes are being formulated.

#### New Education Code for Delhi

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\*1285. { **Shri Maheswar Naik:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**

Will the Minister of Education be pleased to state:

(a) whether a new education code for Delhi to smoothen relations between the management and the teachers is ready to be enforced soon;

(b) if so, what are the main features of the new code; and

(c) how these new provisions differ from the old ones?

**The Minister of Education (Dr. K. L. Shrimali):** (a) and (b). An Education Code for Delhi is under preparation and shall, *inter alia*, contain Chapters on Departmental Organisation, Inspection of Schools, Rules for Recognition, Grant-in-aid Rules, Service conditions of aided school teachers, including Punishments and Appeal Rules, Fees and Funds, Rules for grant of scholarships, Rules to be followed by schools in regard to admissions, trans-

fers, class promotions, medical examination, etc.

(c) Since the Code is still under preparation, the question of comparison does not arise at this stage.

**Shri Maheswar Naik:** May I know whether the new Code contemplates to prevent the malpractices indulged in by the managements at the moment?

**Dr. K. L. Shrimali:** The Code will lay down certain rules, and if the rules are properly observed by both the school managements and the teachers, there will be no malpractice.

**Shri Maheswar Naik:** Are Government aware that in certain private schools, the managements enter into a contract with the teachers for a stipulated salary per month, but while payment of salaries is made, the teachers are persuaded to accept a lesser pay than the stipulated amount?

**Dr. K. L. Shrimali:** Occasionally, there is a case like this. It will not be fair to have a sort of general conclusion from that. I have already stated that if any hon. Members bring any such case to my notice, severe action will be taken against the managements which indulge in this kind of practice.

**Shri Priya Gupta:** The teacher will then lose his job.

**Shri D. C. Sharma:** May I know whether there is a going to be a separate code for Government school teachers and a separate code for private school teachers, or there will be only one code to cover both categories?

**Dr. K. L. Shrimali:** Government teachers are governed by the Government Servants' Conduct Rules. This code is for private schools.

**Shri D. N. Tiwary:** May I know whether this code will have any legal sanction or whether it will be only advisory in character, and if the latter, how it is going to be enforced?